

**Court-II**

**Before the Appellate Tribunal for Electricity, New Delhi  
(Appellate Jurisdiction)**

**Appeal No. 272 of 2014**

**Dated : 5<sup>th</sup> November, 2015**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**Karnataka Power Transmission Corpn. Ltd. & Anr. .... Appellant(s)**

**Versus**

**M/s. Global Energy Pvt. Ltd. & Anr. .... Respondent(s)**

Counsel for the Appellant (s) : Ms. Srishti Govil  
Counsel for the Respondent (s) : Mr. Rajiv Yadav  
Mr. Rahul Chouhan  
Mr. Hemant Singh &  
Mr. Tarbez Malawat for R-1

**ORDER**

Pleadings are said to be complete.

This Appeal is of the year 2014. Today, again there is request for adjournment on behalf of the Appellant. Proceedings of this case show that the appellant is repeatedly seeking adjournments.

Without making any comment, post this Appeal for hearing on 28<sup>th</sup> January, 2016.

The present Appeal is filed against the impugned order dated 19<sup>th</sup> June, 2014 passed by the Karnataka State Commission in OP No. 20 of 2013. The State Commission is directed to take follow up action in the matter without being influenced by the fact the Appeal against the impugned order is pending before this Tribunal.

**( T. Munikrishnaiah )  
Technical Member  
rkt/vt**

**( Justice Surendra Kumar )  
Judicial Member**

